

Shri A N Nigavekar

LIST OF INDEX

LIST OF PAPERS IN O.A. / ~~TA~~ NO. 349 OF 1990 Pune (Shri M R Nalvair)

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER	VS
I	1	—	Per TO	Mlo I & B & 2015 (Shri G Sarant)
	11	25.7.90	— 1 —	
	11	6.9.90	— 1 —	
	11	12.11.90	TO	
	2	31.12.90	Per TO	
	11	10.1.91	TO	
	3	22.3.91	Registrar order	
	11	2.5.91	— 1 —	
	11	27.10.93	Per TO	
	4	8.12.93	TO	
	11	15.12.93	TO	
	5	16.12.93	Final order by Honble Shri Justice M.S. Deshpande VC & Honble MCA Shri M R Kolhatkar A (CA is dismissed in Default)	
II	—	—	List of index enclosed	
III	1-2	28.5.90	Scrutiny sheet	
	3-4	14.6.90	Notice to Applicant & his Advocate	
	5-6	16.11.90	Notice to Applicant	
	7-8	11.2.91	Notices are send to the all Respondents	
	9	21.12.93	Final order dt 16.12.93 Send to Applicant & Respondents Advocate	

VS Dixit
12/12/02
Pune

①

Office Notes, Office Memorandum, of
Coram, Appearances, Tribunal's Orders
of directions and Registrar's Orders

Tribunal's Orders

Per Tribunal

fixed for Admission hearing

on 25-7-90. Some notice
accordingly

Notice issued
to the Applicant
& his Advocate
on dt 14-6-90

NB
14-6-90

Notice dt 14-6-90
served on Applicant
& his Advocate on
dt. 14-6-90

NB
22/6/90

✓ *Verma*
✓ Dy Reg.

Per Tribunal

Date: 28/7/90

Applicant in person / by Mr Valvaikan
Advocate / Respondent by none

Council. As division bench is not functioning
today

The matter adjourned to 6/9/90
for admission hearing

Smy
Dy. Registrar

Per Tribunal

Date: 6/9/90

Applicant in person / by Mr Valvaikan
Advocate / Respondent by none

Council. As division bench is not functioning
today

The matter adjourned to 12/11/90
for admission hearing

Smy
Dy. Registrar

Date: 12-11-90.

when this case is called
for admission none appears for
the applicant.

Notice regarding admission
returnable on 31-12-90.

Notice issued to
the Applicant on
dt 16-11-90

NB
16-11-90

N. Dharmadan
(N. DHARMADAN) (P.S. CHAUDHARY)
M(J) M(A)

(2)

Notice dtd 16/12/90
Served on Applicant
on dtd. nil.

PT 31/12/90

The applicant by Mr. Walawalkar Adv.
There is no Bar Council
functioning today.

At the request of applicant's
advocate, case is adjourned
to 10/1/91 for admission hearing.

my
co 24/12/90

dated: 10.1.91

Notices are issued
to the All Respondents
on dtd 11.2.91
N.S.
(11.2.91)

1. Heard Mr. M.R. Valraikar
for the applicant.
2. Admit
3. Issue notice to The Respondents
to file their reply within a
period of six weeks with a copy
to the respondents. The applicant
may file his rejoinder within
two weeks thereafter with a copy
to the respondents.
4. Keep the case on 22 March 1991
for reply and direction before Registrar.

(J.P. Sharma)
M(J)

(M.Y. Priolkar)
M(A)

(3)

Dated 22.3.91.

None present for the applicant, Mr. J. G. Sawant for the respondents.

Mr. Sawant prays to grant time for filing reply.

adjourned to 2.5.91 for reply & directions.

[Signature]

Registrar

Date: 2.5.1991.

None present for the applicant. Mr. J. G. Sawant, Adv for respondents. He has filed reply in the matter and has undertaken to serve a copy of applicant.

The matter may kept on sine-die list.

At the time of final hearing notice may be issued to the Reg. No. 3 and to the applicant.

[Signature]

Registrar.

PER TRIBUNAL

Dt. 27-10-93

As per direction of the Hon'ble Vice Chairman dated 24.8.93, the matter is taken up from Sine-dia list. Fixed for Final Hearing on 08.12.93
Issue notices for the parties as per order dated 2.5.91

[Signature]
Court Officer

Noted & issued to applicant
& R. No. 3 on 27.11.93.

27
9/11

(4)

Date: 8.12.93

Mr. G. D. Samant for the
applicant and Mr. J. G. Sawant for
the respondents.

By Laurent S. O. to

15.12.93.

¹⁸
(Smt. Lakshmi Swaminathan) (N. K. Verma)
M(J) M(A)

15-12-93

None for the applicant.
Mr. J. G. Sawant Counsel for respondents.
Though the date 15-12-93 was given
in this case, the matter was not shown
on ~~Board~~ board.
It may be shown on the board
tomorrow.

M. R. Kolhatkar

(M. R. KOLHATKAR)
M(A)

(M. S. DESHPANDE)
V-C.

3

Dated: 16/12/93.

none for the applicant.

Shri J.G. Sawant, counsel for the
Respondents.

Dismissed in default
of the appearance of the applicant.
No order as to costs.

Ret-
S. J. G.
Prk

M/R Kolhatkar

(M.R. Kolhatkar)
MCA

(M.S. Deshpande)
V.C.

order/Judgement despatched
to Applicant/Respondent(s)
on 21/12/93

8

Notice dtd. 8.11.93
Issued to R.No. 3
and back inserted
under postal remark
"NOT KNOWN"

me